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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

MENTIONING

**C.P. No. 107 /2014  
I.A. 52/2016**

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (T) Shri S.Vijayaraghavan**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>th</sup> November, 2016, 10.30 A.M**

Name of the Company	Shanti Lal Mehta & Anr. -Vs- Rasika Advisory Services Pvt. Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Atasi Sarker	Respondents	 8-11-16
	Breemayee Puckayastha	Petitioners	S. Puckayastha 8/11/16

**ORDER**

Ld. Counsels for the Petitioners and Respondents are present.  
I.A.No. 52/2016 has been moved by the respondents with a prayer that direction be given to return the original Share Transfer Register to the applicants. Petitioners' Counsel submitted that she has no objection allowing the application but a copy of the Share Transfer

Register may be kept on record. I.A.No. 52/2016 is hereby allowed. Original Share Transfer Register may be returned to the respondent-applicant provided a copy of the Share Transfer Register is kept on record. Therefore, I.A.No. 52/2016 stands disposed of.

In this case it appears from the Order Sheet that process of settlement is going on amongst the parties and the Hon'ble Supreme Court has nominated Hon'ble Mr. Justice R.V.Raveendran, former judge of the Supreme Court to mediate the matter. However, report is yet to be received.

List the matter on 05/12/2016 at 10.30 AM for further order.



(S. Vijayaraghavan)  
Member (T)



(Vijai Pratap Singh)  
Member (J)